GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF TRADE AND TAXES (POLICY BRANCH) VYAPAR BHAWAN, I.P.ESTATE, NEW DELHI-110 002

No.F.7(420)/VAT/Policy/2011/PF/ 671-76

Dated: 13/08/2017

CIRCULAR NO. of 2017-18

Sub: Filing of online return for First quarter of 2017-18 - extension of period thereof.

In partial modification to this department's Circular No.11 of 2017-18 on the subject cited above and in exercise of the powers conferred under Rule 49A of the Delhi Value Added Tax Rules, 2005, I H. Rajesh Prasad, Commissioner, Value Added Tax, do hereby extend the last date of filing of online/hard copy of First quarter return for the year 2017-18, in Form DVAT-16, DVAT-17 and DVAT-48 along with required annexure/enclosures up to **01/09/2017**.

However, the tax due shall continue to be paid in the usual manner as per the provisions of section 3(4) of the Delhi Value Added Tax Act, 2004. The dealers filing the returns through digital signature need not file hard copy of the return/Porm DVAT-56.

No.F.7(420)/VAT/Policy/2011/PF/ 671-76

(H.Rajesh Prasad) Commissioner, VAT Dated: 17 - 8 - 17

Copy forwarded for information and necessary action to:

- 1. All Spl./Addl./Joint Commissioners, Department of Trade and Taxes, GNCT of Delhi, VyaparBhawanl.P.Estate, New Delhi-02.
- 2. Joint Director (IT), Department of Trade and Taxes, GNCT of Delhi, VyaparBhawan, I.P.Estate, New Delhi-02 for uploading the circular on the website of the department.
- 3. The President/General Secretary, Sales Tax Bar Association (Regd.), VyaparBhawan, I.P.Estate, New Delhi.
- 4. All Assistant Commissioners/AVATOs Department of Trade and Taxes, GNCT of Delhi, VyaparBhawan, I.P.Estate, New Delhi-02 through Zonalincharges.
- 5. PS to the Commissioner, VAT, Department of Trade and Taxes, GNCT of Delhi VyaparBhawan, I.P.Estate, New Delhi-02.
- 6. Guard File.

(Sushita Biju) Asstt.Commissioner (Policy)